

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd.

.... Applicant/petitioner

v.

M/s. S.L. Consumer Products Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 24.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Abhishek Anand, Mr. Sumit Bindal, Advs.  
with Mr. Vikram Kumar, RP

For Resolution Applicant

Mr. Davesh Bhatia & Mr. Arjun Mahajan, Advs.

**ORDER**

**IA-2336/2020**

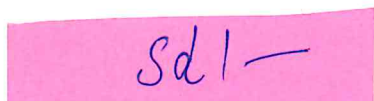
Report filed by Resolution Professional is taken on record subject to all just exceptions. The office directed to maintain the record and put up the same before the Bench at the time of final disposal.

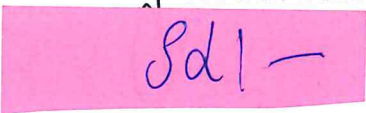
IA-2336/2020 stands disposed of.

**IA-2509/2020**

The applicant is directed to issue notice to the Respondents and to file their replies within 15 days hereof and rejoinder, if any, within 10 days thereof.

List on 28.09.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**